

BEFORE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 8 OF 2025

Hirwai Paryavaran Sangh

Through its President

Shri. Vijaykumar Lahanu Jethe ----- Applicant

V/S

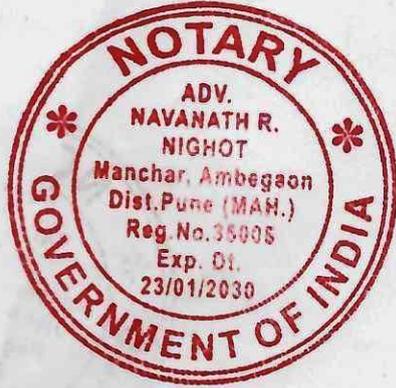
1. M/s . Atul Stone Crusher

Through its representative

Mr.Magan Mhatarba Krاله

and Others

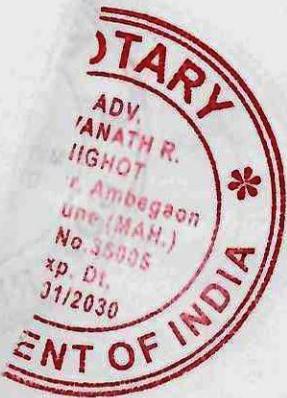
----- Respondents



Say and Parawise Comments on behalf of
Respondent No-3 District Collector Respondent
No-4 The Sub Divisional Magistrate Junner
\Ambegaon office Manchar. Respondent No-5
Tahsildar , Ambegaon .

1. It is submitted that the present applicant filed by the application and prayed application is not maintainable hence application be rejected .

2. Para relates with original Petition/Petition filed by Applicant.
3. As Para No.2 – National Green Tribunal Act, 2010 section 14 and 15 r/w 17, 18 .
4. As Para no 3 relates with applicant complaint with regarding damage to place of worship .
5. As Para no 4 relates with respondent no 1 atul stone crusher .
6. As to Para No.5 – This Para relates with permission.
7. As to Para No.6, relates with complaint from villagers.
8. As to Para No.6, (i) to (xii) relates with applicant mention damages .
9. As to Para No. 7 – This Para relates with file complaint for shut operation of crusher applicant aggrieved for damages and villagers complaint and Hence filed original application filed by applicant before this Tribunal. such type of damages not due to operation of crusher .



10.As to Para No. 8 – This Para relates with applicant but the applicant wrote letter to various authority is totally wrong .

11.As to Para No. 9 – This Para relates with date 30/10/2023respondent number 4 SDO directed to tahsildar for inquiry.

12.As to Para No. 10 – This Para relates with date 30/10/2023respondent number 3 Collector directed to tahsildar for inquiry .

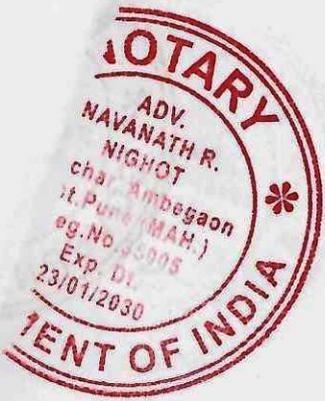
13.As to Para No. 11 – This Para relates with date 30/10/2023 respondent number 4,5 issued letter to circle officer to inquiry .

14.As to Para No. 12 – This Para relates with respondent number 2 .

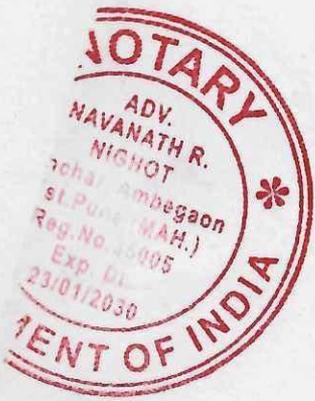
15.As to Para No. 13 – This Para relates with circle officer inquiry .and carried panchnama .

16. As to Para No. 14 – This Para relates with respondent number 8 .

17.As to Para No. 15 – This Para relates with applicant .



- 18.As to Para No. 16 – This Para relates with applicant and his advocate .
- 19.As to Para No. 17 – This Para relates with respondent number 1 .
- 20.As to Para No. 18 – This Para relates with applicant seeking relief against various authority .
- 21.As to Para No. 19 – This Para relates with respondent no. 1 atul stone crusher .
- 22.As to Para No. 20 – no comment .
- 23.As to Para No. 21 – This Para relates with there is no cause of action for filing this complainant against respondent . and this application is not filed within limitation hence application be rejected .
- 24.As to Para No. 22,23,24, 25 – This Para relates with applicants remedy against respondent .all point mention by applicant is not proper hence application be rejected
- 25.As to Para No. 26 – This Para relates with applicant prayer against respondent , all prayer against is not tenable by law . hence application be rejected.



26. It is submitted that, Hence, the present applicant are not entitled to any relief as sought by them, therefore, this original application be dismissed with costs.

WITHOUT PREJUDICE to above, I would like to deal with the averments raised by the Applicant at seriatim:

It is submitted that as explained in foregoing paragraphs the applicant are not entitled to any relief and hence this original application is liable to be dismissed and therefore, the same may be dismissed with costs.

Place : Pune

Date 4/4/2025 .

BEFORE ME

[Signature]
Tahasildar Ambegaon (Pune)

[Signature]
ADV. NAVANATH R. NIGHOT
NOTARY GOVT. OF INDIA
Manchar, (Pune) Reg.No.35005

